

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:324
ANSWERED ON:26.02.2013
REHABILITATION CENTRES FOR DRUG ABUSE
Singh Shri Dushyant

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any rehabilitation centre has been established for children depending on/ abusing drugs and juveniles in conflict with law under the Juvenile Act;
- (b) if so, the details thereof;
- (c) the source of financial assistance for such centres along with the details on treatment and facilities available at such centres;
- (d) whether the Government has any records of the number of children who have benefited post this treatment; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) & (b) The Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2011 provides for in-patient treatment of children which includes children in conflict with law, who are addicted to any narcotic drug or psychotropic substance, in Integrated Rehabilitation Centres for Addicts (IRCAs) supported by the Ministry of Social Justice and Empowerment under the Scheme of 'Assistance for Prevention of Alcoholism and Substance (Drug) Abuse and for Social Defence Services' or any other corresponding scheme for the time being in force. 438 IRCAs have been supported under the Scheme which provide treatment and rehabilitation services to persons of all age groups including the children.

(c) Under the Scheme of "Assistance for Prevention of Alcoholism and Substance (Drug) Abuse and for Social Defence Services", financial assistance is provided to Non-Governmental Organizations, Panchayati Raj Institutions, Urban Local Bodies etc. for, inter-alia, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs) for providing the following services:

- i. Preventive Education and Awareness Generation
- ii. Identification of addicts for motivational counseling
- iii. Detoxification and Whole Person Recovery
- iv. Referral services
- v. After-care and Follow-up
- vi. Care and support to families for co-dependence and rehabilitation

(d) & (e) The record regarding the number of children who have been benefited is not maintained. However, the number of beneficiaries including children, who have been benefited under the Ministry's Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse during the last three years are as under:-

Year Total No. of Beneficiaries

2009-10 96,675

2010-11 1,10,700

2011-12 1,28,412